



2026:AHC:47039

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3194 of 2026

Varsha Yadav

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Chauhan, Rajesh Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Abhishek Chauhan along with Sri Rajesh Singh, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. Sri Rahul Malviya, learned Standing Counsel has made a statement at bar that he is possessed with the instructions and he is in a position to argue the matter and he does not propose to file any affidavit, the writ petition be decided on the basis of the documents available on record. With the consent of the parties, the writ petition is being decided at the fresh stage.
3. The case of the writ petitioner is that a notification came to be issued bearing No. PRPB-4(1)-3/(LIPIK SANVERG)/2023 for the appointment of Uttar Pradesh Police Sub Inspector (Confidential), Assistant Sub Inspector (Ministerial) and Assistant Sub Inspector (Account). The writ petitioner as an OBC category candidate and gave a first preference for ASIM and second preference for Sub Inspector (Confidential) in U.P. Police. The writ petitioner has allotted admit card bearing Registration no. 41074639 and Roll No. 2018021427. The writ petitioner appeared in the written examination and he cleared the same and thereafter, he was invited to appear for DV/PST and in the merit list itself he was found provisionally fit at Serial No. 49 but he was not allowed to participate in the typing test without there being any justification.
4. Prayer in the present petition is for directing the respondents to allow the writ petitioner to participate in the typing test.
5. Learned Standing Counsel on the other hand, submits that the claim of the

writ petitioner needs adjudication at the first instance by second respondent, Uttar Pradesh Police Recruitment and Promotion Board, through its Chairman, Tulsi Ganga Complex 19-C, Vidhansabha Marg, U.P. at Lucknow.

6. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Uttar Pradesh Police Recruitment and Promotion Board, through its Chairman, Tulsi Ganga Complex 19-C, Vidhansabha Marg, U.P. at Lucknow by **27.03.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months.

March 9, 2026

Rajesh

(Vikas Budhwar,J.)